

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 2882
TO BE ANSWERED ON WEDNESDAY, THE 10TH JULY, 2019**

APPOINTMENT OF NOTARY PUBLIC

†2882 SHRIMATI SUPRIYA SULE:

SHRI KULDEEP RAI SHARMA:

SHRI MANICKAM TAGORE B:

SHRI SELVAM G:

DR.AMOL RAMSING KOLHE:

DR. HEENA GAVIT:

SHRI SUNIL DATTATRAY TATKARE:

DR. SUBHASH RAMRAO BHAMRE

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) The total number of notary public appointed by the Union Government in the last three years, State/UT-wise;
- b) Whether the services of these Notary Advocates are for a specific period/years and their services are to be renewed after their term ends and if so, the details thereof;
- (c) the number of certificates of notaries that have been renewed during the last three years and the current year, State/Court-wise;
- (d) whether there is adequate number of notaries in proportion to the population in the country and if so, the details thereof;
- (e) whether proposals for appointment of notaries in various States are pending with the Union Government and if so, the details and the present status thereof, State/UT-wise; and
- (f) the other steps taken/being taken by the Government to appoint the notaries against the vacancies available in various States/UTs in the country?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) A Statement showing number of notaries appointed during last three years is enclosed at Annexure;
- (b) Yes Sir. Notary Advocates are appointed initially for a period of 5 years. Thereafter, the certificate of practice is renewed for a period of 5 years at a time under Section 5(2) of the Notaries Act, 1952 read with Rule 8B of the Notaries Rules, 1956;
- (c) the detail of number of Certificates of practice renewed during last three year is as under:

Year	Number
2016	799
2017	1744
2018	3110
2019 (till date)	188

This Department does not maintain any data State-wise or Court-wise relating to renewal of certificates of practice;

- (d) Rule 7(3)(b) of the Notaries Rule, 1956 requires the Interview Board to take into consideration the commercial importance of the area in which the applicant proposes to practice and the number of existing notaries in the area at the time of interview. There is no such criterion with regard to proportion to the population in the country prescribed in the Notaries Act, 1952 and the Notaries Rules, 1956.
- (e) & (f) The receiving of applications for appointment as Notary Public is an ongoing process and the interviews are conducted for appointment of Notaries as per the provisions of the Notaries Act, 1952 and the Notaries Rules, 1956 framed thereunder from time to time for different States. During 2018-2019, interviews for appointment of notaries have been conducted throughout India and certificates of practice are being issued after completing the procedural requirement.

Number of Notaries appointed by Central Government
during the last three years

State	2016-17	2017-18	2018-19	*Recommended for appointment as Notary 2018-19
Andaman & Nicobar	-	-	-	-
Andhra Pradesh	-	-	-	172
Arunachal Pradesh	-	-	-	-
Assam	-	-	13	-
Bihar	-	-	117	51
Chandigarh	24	-	-	29
Chhattisgarh	-	-	-	182
Delhi	-	-	-	324
Dadra & Nagar Haveli	-	-	-	-
Daman & Diu	-	-	-	-
Goa	-	-	-	16
Gujarat	658	-	-	1896
Himachal Pradesh	-	-	-	95
Haryana	203	-	-	374
Jharkhand	-	-	43	23
Jammu & Kashmir	-	-	-	-
Kerala	-	-	-	441
Karnataka	329	-	-	570
Lakshadweep	-	-	-	3
Meghalaya	-	-	1	-
Maharashtra	-	-	-	1949
Manipur	-	-	-	-
Mizoram	-	-	-	-
Madhya Pradesh	-	-	-	193
Nagaland	-	-	-	-
Odisha	-	-	56	10
Punjab	170	-	-	351
Pondicherry	-	-	-	28
Rajasthan	600	-	442	344
Sikkim	-	-	-	-
Tamil Nadu	-	-	-	748
Tripura	-	-	7	-

Telangana	-	-	-	79
Uttar Pradesh	-	206	-	298
Uttarakhand	-	18	-	14
West Bengal	-	-	80	11
Total	1984	224	759	8201

- During 2018-2019, interviews for appointment of notaries have been conducted throughout India and certificates of practice will be issued after completing the procedural requirement.